

SCHEDULE II**FORM B****PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF MAA TARA ISPAT INDUSTRIES PRIVATE LIMITED

1.	NAME OF CORPORATE DEBTOR	MAA TARA ISPAT INDUSTRIES PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	04.09.2008
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/ REGISTERED	ROC - JHARKHAND
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U27100JH2008PTC013291
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	L4-62, STATION ROAD, BURMAMINES JAMSHEDPUR JH 831007 IN
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	03.02.2020 (AS PER THE ORDER DATED 01.01.2020 PASSED BY THE HON'BLE NCLT KOLKATA BENCH)
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	21.02.2020
8.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	CA ANISH AGARWAL 605 A , SIXTH FLOOR, R.S.TOWER, LALPUR, RANCHI - 834001, JHARKHAND EMAIL : IP.CISPL@GMAIL.COM RP.MAATARAISPAT@GMAIL.COM MOB : 9431104473 IP REG NO. IBBI/IPA-001/IP-P-01497/2018-2019/12256
9.	LAST DATE FOR SUBMISSION OF CLAIMS	22.03.2020

Notice is hereby given that the Hon'ble National Company Law Tribunal Kolkata Bench has ordered the commencement of liquidation of **MAA TARA ISPAT INDUSTRIES PRIVATE LIMITED** on **21.02.2020** under section 33 of the Code.

The stakeholders of **MAA TARA ISPAT INDUSTRIES PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before **22.03.2020** to the liquidator at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator:

Date and Place:




CA ANISH AGARWAL
IP REG NO. IBBI/IPA-001/IP-P-01497/2018-2019/12256
25.02.2020; RANCHI